

# HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

## ABSTRACT

**PUBLIC SERVICES – T.J.M.S.S. – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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**ROC.No. 648/2019 - C.1.**

**Dt. 07-07-2019**

### **NOTIFICATION No. 05/2019. C –1.**

The High Court for the State of Telangana, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26 of the Telangana Judicial Ministerial and Subordinate Service Rules, 2018 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

#### **I**

**Sri V. Ramesh**, Paper Promotee from the Unit of the District Judge, Mahabubnagar, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Additional District & Sessions Court, Nalgonda vice Sri P. Sugunakar, transferred.

**Sri K. Rajashekar Reddy**, Paper Promotee from the Unit of the District Judge, Warangal, is transferred and posted as Chief Administrative Officer, Family Court-cum-Addl. District & Sessions Court, Nizamabad (post kept vacant).

**Sri P. Sugunakar**, Chief Administrative Officer, Family Court-cum-VI Additional District & Sessions Court, Nalgonda, is transferred and posted as Chief Administrative Officer, City Civil Court (Judicial), Hyderabad (post kept vacant).

- i) Sri V. Ramesh, Sri K. Rajashekar Reddy and Sri P. Sugunakar shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judge, Mahabubnagar, Warangal and Nalgonda, is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

#### **II**

**Sri G. Satish Kumar**, Chief Administrative Officer, Principal District Court, Khammam, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Warangal, (post kept vacant).

**Sri B. Prasad**, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court, Mahabubnagar, is transferred and posted as Chief Administrative Officer, Special Court for trial of cases under Essential Commodities Act-cum-III MSJ, Hyderabad (post kept vacant)

**Smt. B. Usha Rani**, Chief Administrative Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar vice Smt. G. Rama Devi, transferred.

**Smt. G. Rama Devi**, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar, is transferred and posted as Chief Administrative Officer, Court of I Additional District & Sessions Judge-cum-MSJ, Cyberabad, Ranga Reddy District, (post kept vacant).

- i) Sri G. Satish Kumar, Sri B. Prasad, Smt. B. Usha Rani and Smt. G. Rama Devi shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Khammam, Mahabubnagar and Karimnagar is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

### III

**Sri E.R. Narsimloo**, Chief Administrative Officer, Principal District Court, Adilabad, is transferred and posted as Chief Administrative Officer, Court of Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women-cum-VI Addl. District & Sessions Court, Adilabad vice Sri Patterm Ravinder transferred.

**Sri Patterm Ravinder**, Chief Administrative Officer, Court of Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women-cum-VI Addl. District & Sessions Court, Adilabad, is transferred and posted as Chief Administrative Officer, Principal District Court, Adilabad vice Sri E.R. Narsimloo, transferred.

**Smt. L. Jayanthi**, Chief Administrative Officer, Special Court for trial of cases under Economic Offences-cum-VIII Addl. MSJ-cum-XXII Addl. Chief Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Principal District Court, Warangal (post kept vacant)

- i) Sri E.R. Narsimloo, Sri Patterm Ravinder, and Smt. L. Jayanthi shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judge, Adilabad, and Special Judge for trial of cases under Economic Offences-cum-VIII Addl. MSJ-cum-XXII Addl. Chief Judge, Hyderabad is hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:- Sri P. Sugunakar, Sri G. Satish Kumar, Sri B. Prasad, Smt. B. Usha Rani, and Smt. G. Rama Devi, Chief Administrative Officers are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.**

  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The Chief Judge, City Civil Court, Hyderabad.
3. The District Judges, Mahabubnagar, Nalgonda, Warangal, Nizamabad, Khammam, Karimnagar, Ranga Reddy District and Adilabad.
4. The Special Judge for trial of cases under Economic Offences-cum-VIII Addl. MSJ-cum-XXII Addl. Chief Judge, Hyderabad.
5. The Special Judge for trial of cases under Essential Commodities Act-cum-III MSJ, Hyderabad.
6. The Judge, Family Court-cum-VI Additional District & Sessions Court, Nalgonda.
7. The Judge, Family Court-cum-Addl. District & Sessions Court, Nizamabad.
8. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Warangal.
9. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Court, Mahabubnagar.
10. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar.
11. The Judge, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District.
12. I Additional District & Sessions Judge-cum-MSJ, Cyberabad, Ranga Reddy District.
13. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women-cum-VI Addl. District & Sessions Court, Adilabad.
14. The Pay and Accounts Officer, Hyderabad.
15. The District Treasury Officer, Mahabubnagar, Nalgonda, Warangal, Nizamabad, Khammam, Karimnagar, Adilabad, and Ranga Reddy District.
17. The Sub Treasury Officer, Godavarikhani.
18. The Registrar (IT)-cum-Central Project Coordinator, High Court for the State of Telangana, with a request to direct the concerned to upload the Notification in the High Court's Website.

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